

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 213/TT/2017**

**Subject** : Truing up fees and charges of 2009-14 and determination of fees and charges for the period 2014-19 of Asset-I: 02 Nos. OPGW links under Central Sector (127 km) and Asset II: 03 Nos OPGW links under Central Sector (170.234 km), under “Fibre Optic communication system under Expansion of Wideband Communication Network” in Eastern Region.

**Date of Hearing** : 8.8.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : National Thermal Power Corporation Ltd. and others

**Parties present** : Shri S. K. Niranjana, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for truing-up of fees and charges of 2009-14 tariff period and determination of fees and charges for 2014-19 tariff period of Asset-I: 02 Nos OPGW links under Central Sector (127 km) and Asset II: 03 Nos OPGW links under Central Sector (170.234 km), under “Fibre Optic communication system under Expansion of Wideband Communication Network” in Eastern Region. He submitted that the tariff for the 2009-14 period for the said assets was allowed vide order dated 22.7.2016 in Petition No. 81/TT/2015.

2. The Commission directed the petitioner to submit the calculations of “Weighted Average Rate of Interest on loan” for 2009-14 and 2014-19 period on affidavit by 24.8.2018 with an advance copy to the respondents.



3. The Commission further directed the respondents to file their reply by 27.8.2018 and the petitioner to file rejoinder, if any, by 4.9.2018. The Commission also directed the parties to comply with the directions within the specified timeline and observed that if no information is received by said time, the matter will be disposed on the basis of the information already on record.

4. Subject to the above, the order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

